

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-102**  
IB-695/ND/2020  
New IA/695/2022

**IN THE MATTER OF:**

M/s Finex Consultancy Services Through CS Nikita Shukla Sole Proprietor

**....Applicant**

**V/s.**

M/s Yuthika Commercial Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 10.02.2022**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI AVINASH K. SRIVASTAVA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Vriti Anand Adv

For the Respondent : Amrita Sarkar, Adv

**ORDER**

**IA/695/2022:-**

By filing this application, the applicant has prayed to allow the Operational Creditor to withdraw the present petition on the basis of the settlement agreement dated 01.02.2022.

Heard the Ld. Counsel appearing for the applicant and perused the averments made in the application. Considering the submissions, we hereby allow the prayer of the applicant.

Accordingly, the present Company Petition bearing No. IB-695/ND/2020 is **dismissed as withdrawn.**

With this, the present **IA stands disposed of.**

sd/-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (T)**

sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**